

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.13978 of 2025

Md. Shadab, aged about 34 years, Gender-Male, S/o- Md. Sami, R/o-
Village- Chakalhdad, Police Station- Mushari, District- Muzaffarpur.

... .. Petitioner/s

Versus

1. The State of Bihar
2. The Chief Secretary, Government of Bihar Patna.
3. The Additional Chief Secretary, Education Department, Government of Bihar, Patna.
4. The Principal Secretary, Minority Welfare Department, Government of Bihar, Patna.
5. The Director, Primary Education, Government of Bihar, Patna.
6. The Director, Secondary Education, Government of Bihar, Patna.
7. The Secretary, Education Department Government of Bihar Patna.
8. Chairman, Minority Commission, Bihar, Patna
9. All District Education officers of Bihar.

... .. Respondent/s

Appearance :

For the Petitioner/s : Mr.Syed Asgher Najmi, Advocate
For the Respondent/s : Mr. Vikas Kumar, AC to A.G.

CORAM: HONOURABLE THE ACTING CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE RAJESH KUMAR VERMA
ORAL JUDGMENT
(Per: HONOURABLE THE ACTING CHIEF JUSTICE)

Date : 01-11-2025

Heard learned counsel for the parties.

2. Following is the relief(s) sought for in the present writ petition:

- “(i) For a direction/directions, order/orders commanding upon the respondent authorities to appoint Urdu Knowing teachers and Head teachers/Head Masters in Urdu Schools and makhtabs.
- (ii) For quashing/modifying memo no. 1934 dated



14.07.2025 as Urdu Knowing teachers/Head teachers/Head Masters have not been posted in Urdu Schools.

(iii) For a direction/directions, order/orders Commanding upon the respondent authorities to protect the sanctity of Urdu Schools and Maktabas established/running by the Government of Bihar.

(iv) For any other relief/reliefs as your lordships may think fit and proper.”

3. From the perusal of the record, it appears that the transfer policy of the State, by virtue of which transfer and posting of the teachers are being made, has been challenged. None of the transferred teachers/Head Masters has approached this Court. Apparently, it appears that it is a sponsored litigation.

4. We find no merit in the present writ petition. Accordingly, the same the dismissed.

(Sudhir Singh, ACJ)

(Rajesh Kumar Verma, J)

Sujit/-

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| AFR/NAFR | NAFR |
| CAV DATE | NA |
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